

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated:

1 FEB 1994

APPLICATION NO(s) 488193.

APPLICANTS:

B.I.R. Panduranga vs. Chief Supt CTO  
TO.

RESPONDENTS:

1. Sri. M.S. Negaraj, Advocate, NO.11,  
2nd floor, Sri Jayanthi Complex, I Cross  
Gandhi Nagar, Bangalore - 23.

2. The Chief Superintendent, Central  
Telegraph Office

3. The Director, Telecommunications,  
Bangalore. Telecommunications District  
Bangalore - 9.

4. Union of India by its Secretary  
to Govt Ministry of Communications  
New Delhi.

5. Sri. M.S. Peedumajale, Senior  
Counsel for Central Govt, High Court  
Bengaluru Bangalore.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 5.1.94.

for Mr. J. S.  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

1/2/94.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 488 OF 1993

WEDNESDAY THIS THE 5TH DAY OF JANUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. V. Ramakrishnan, ... Member (A)

B.R. Panduranga,  
Aged about 40 years,  
S/o late B.P. Rangaswamy,  
H-35, 2nd Cross, Magadi Road,  
Bangalore-560 023.

.. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Chief Superintendent,  
Central Telegraph Office,  
Bangalore-560 001.

2. The Director,  
Telecommunication,  
Bangalore Telecommunication District,  
Bangalore-560 009.

3. Union of India,  
represented by Secretary to  
Government, Ministry of Communication,  
New Delhi.

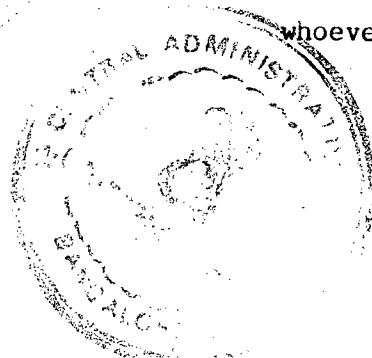
.. Respondents.

(By Standing Counsel Shri M.S. Padmarajaiah)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Having heard both sides, we think it appropriate to direct the applicant herein to prefer a revision petition, a remedy that is open to him under Rule 29 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. We may in passing point out that the revision petition under Rule 29(3) has to be disposed off as it were an appeal, with the result whoever decides or disposes off the revision petition will have



to consider and deal with all the points raised in the memorandum of revision and record thereafter an objective conclusion. Under the circumstances we think it appropriate to direct the applicant to prefer a revision petition as aforesaid and to state further that if such a revision petition is preferred within one month from the date of receipt of a copy of this order by the applicant, the revisional authority will dispose off the same within 3 months thereafter by means of an appropriate order which should be vocal or speaking.

We make it clear that this order is strictly confined to the facts and circumstances of the case.

Pending disposal of the anticipatory revision petitions, the recovery ordered by the department which has been stayed by this Tribunal shall continue. If no revision petition is filed as directed supra, the benefit of stay order shall cease to be operative in such a situation.

Sd-  
MEMBER(A)

Sd-  
VICE CHAIRMAN.

np/

TRUE COPY

Ms. Cleo  
SECTION OFFICER  
C.M.A. ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

11/2/94

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 21 MAR 1994

APPLICATION NO(s) 1003 Of 1993

APPLICANTS:

A. B. Vijayakarthy  
T.O. Vs. Director, Telecom, Bangalore Area & others.

RESPONDENTS:

- ① Dr. M. S. Nagaraj, Advocate, No. 11, 2nd Floor, Suryakta Complex, Gandhinagar, Bangalore-9.
- ② The Chief General Manager, Karnataka Telecom Circle, 1, Old Madras Road, Ulsoor, Bangalore-8.
- ③ Sri. M. S. Padmarajash, Sr. C.G.S.C., High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 15-C3-94.

ISSUED  
21/3/94

of

for S. Shashikar 24/3  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1003/1993

TUESDAY THIS THE FIFTEENTH DAY OF MARCH 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN  
MR. T.V. RAMANAN MEMBER (A)

Shri A.B. Vijayakanth,  
Aged about 43 years,  
No.31/7, 4th Cross,  
Gowthamapuram,  
Ulsoor,  
Bangalore - 560 008

Applicant

( Dr.M.S. Nagaraja - Advocate )

v.

1. The Director(Telecommunications),  
Bangalore Area,  
Bangalore - 560 009

2. The Chief Superintendent,  
Central Telegraph Office,  
Bangalore - 560 001

3. Union of India,  
represented by Secretary to Govt.,  
Ministry of Communications,  
New Delhi

Respondents

( Shri M.S. Padmajaiah )  
learned Sr. Standing Counsel

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

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Sd/-

E. Shankar  
2/3

( T.V. RAMANAN )  
MEMBER (A)

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN

Sd/-